वक्तव्य के प्रकाश में, सरकार इस सदन में वक्तव्य दे जिसमें हमारा रिकार्ड बिल्कुल साफ होना चाहिए और इस बारे में सदन को गुमराह करने की कोई कोशिश नहीं की जानी चाहिए ।

संसद् कार्य तथा संचार मन्त्री (डा० राम सुभग सिंह) : इसमें सदन को गुमराह करने का कोई सवाल नहीं है और न ही अंधेरे में रखने का सवाल है। लेकिन आप समय दें तो शाम को ढाई बजे सारी बातों का पता लगाकर बताया जा सकता है ।

12.07 hrs.

STATUTORY RESOLUTION RE : ESSENTIAL SERVICES MAINTENANCE ORDINANCE AND ESSENTIAL SERVICES MAINTENANCE BILL —*Contd.*

MR. DEPUTY-SPEAKER : The House will now take up further discussion of the Resolution regarding the Essential Services Maintenance Ordinance and the motion on the Essential Services Maintenance Bill.

SHRI S. M. BANERJEE (Kanpur) : Sir, I rise on a point of order under rule 340. The motion before the House is about the discussion of the Essential Services Maintenance Bill. I am not saying anything on that I simply say that the debate on that motion be adjourned. I will give reasons for it.

MR. DEPUTY-SPEAKER : I will put it to the vote straightway. Let us see the sense of the House. The question is.. (*interruptions*)

SHRI UMANATH (Pudukkottai) : The House must know the reason. When you put a motion to the vote, we must know the reasons for it so that we can decide whether to support it or oppose it...... (*Interruptions*)

SHRI S. M. BANERJEE : Sir, I am not saying anything against the Bill.

MR. DEPUTY-SPEAKER : Every day after the lunch interval the hon. Member is in the habit of getting up and moving a motion for adjournment under rule 340. So, it would not normally surprise me. But here it was without notice and without permission.

12.09 hrs.

RE : ARREST OF TEACHERS IN U.P. AND SITUATION IN BANARAS HINDU UNIVERSITY

SHRI S. M. BANERJEE (Kanpur) : Sir, I am not saying anything about the Bill which is before the House.

MR. DEPUTY-SPEAKER : About the Banaras Hindu University also I will not permit any discussion.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Sir, may I make a submission? Any motion which is to be moved in the House cannot be properly moved unless you permit it to be moved. Your permission is material. It is only if you in your wisdom, agree to permit the moving of such a motion that it can come before the House; otherwise not.

MR. DEPUTY-SPEAKER : I have already said that he was not given notice nor have I given the permission. Still, he is insisting; so, I wanted to know what he wants to raise and then decide.

SHRI NAMBIAR (Teruchirappalli) : We should know what he is raising.

SHRI S. M. BANERJEE : I am not going to raise the University problem. I want this debate to be adjourned because in UP, which is under President's rule, more, than 3,000 higher secondary teachers, not connected with the University, are behind the bars.

MR. DEPUTY-SPEAKER : Yesterday I said that along with the University issue this matter will also be looked into.

SHRI S. M. BANERJEE : The other House has debated the whole thing.

MR. DEPUTY-SPEAKER : Because something has happened in the other House I am not going to permit you. It is not proper.......... (*Interruption*)

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : उपाध्यक्ष महोदय, यह टीचर्स का बड़ा गम्भीर मामला है और मेरा अनुरोध है कि आप इसको स्वीकार करके सदन में आज इस पर बहस कराइये । एसेंशियल सर्विसेज मेंटेनेंस बिल बाद में लिया जाय । उस पर कल बहस रखिए ।

SHRI S. M. BANERJEE : I will not take more than a minute.

MR. DEPUTY-SPEAKER : Already you have taken three minutes.

SHRI S.M. BANERJEE : I will request you, I will beg of you to give me a minute. An adjournment motion is not allowed though it fulfils all the conditions that are needed for an adjournment motion to be admitted. The teachers there are behind the bars. Do you consider this Bill to be much more important than my entire State being in flames and these Neroes fiddling? That is much more important than this Bill. 3,500 teachers are behind the bars. There is no Assembly in U.P.

MR. DEPUTY-SPEAKER : I am not permitting you.

SHRI S. M. BANERJEE : The Governor has become a dictator in UP. What should we do? You tell us, you guide us properly. Please allow a discussion......(*Interruption*) All educational institutions in UP are closed. Everything is closed....... (*Interruption*).

MR. DEPUTY-SPEAKER : This is not the way .

SHRI VASUDEVAN NAIR (Peermade) : You will definitely admit that 3,500 teachers being in jail in a State directly under the Centre is not a small matter. It is a serious matter for this House to take that issue into consideration. I would like to know whether 10,000 or 50,000 teachers should go to jail for an adjournment motion to be admitted in this House. How many teachers are to go to jail for an adjournment motion to be admitted in this House, if 3,500 are not enough? What is the standard by which this House is fuctioning? What is the rule, we should like to know.

SHRI S.M. BANERJEE : I tabled an adjournment motion under the rules.. ..(*Interruption*)

MR. DEPUTY-SPEAKER : There is a well laid down procedure here which we are following. This matter was raised once or twice without the permission of the Chair.

SHRI VASUDEVAN NAIR : The Chair also should realise the seriousness of the situation.

MR. DEPUTY-SPEAKER : Whatever it is, as I said, yesterday also some Member mentioned this. I do not exactly remember who mentioned this. I had made it clear initially that we are meeting in the Business Advisory Committee and there I will permit you to take up the Universitv question as well as this question, not here......(*Interruption*)

SHRI S. M. BANERJEE : We want to censure the Government, the Neroes who are fiddling when my State is in flames today......(*Interruption*)

श्री अटल बिहारी वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, मुझे एक निवेदन करना है । उस दिन जब उत्तर प्रदेश के अध्यापकों के मामले में शिक्षा मन्त्रालय के राज्य मन्त्री ने वक्तव्य दिया और यह कहा गया कि अध्यापकों और राज्यपाल के बीच में वार्ता होगी तब यह सुझाव दिया गया था

कि उसके लिए एक अनुकूल वातावरण बनाने की दृष्टि से सभी अध्यापकों को रिहा कर देना चाहिए । श्री संजीव रेड्डी उस अवसर पर चेअर पर थे और उनका झुकाव इस तरफ था कि अध्यापकों को छोड़ दिया जाय लेकिन अभी तक अध्यापक रिहा नहीं किए गये हैं। वार्ता चलाने के लिए अनुकूल वातावरण नहीं बना है। अब आप ही बतलाइये कि हम यह मामला कहां और किस तरीके से उठाएं ?

श्री रवि राय (पुरी) : आप टीचर्स के मामले पर सदन में आज ही बहस कराइये ।

SHRI S. M. BANERJEE : Lady teachers have been arrested. They have been pulled by the sari, like this...... (*Interruption*)

श्री जार्ज फरनेन्डीज : उपाध्यक्ष महोदय, यह टीचर्स का मामला बहुत गम्भीर हो गया है। टीचर्स को थर्ड क्लास कनविक्ट्स के साथ बैठाया जा रहा है। 12 दिन हो गए यह मामला चला आ रहा है। हमने टीचर्स की हड़ताल शुरू होने से पहले ही इस प्रश्न को उठाया था। इस समस्या का आज कोई न कोई तो हल होना ही चाहिए ।

SHRI S.M. BANERJEE : The Governor has become a dictator.

SHRI NAMBIAR : The Central Government is in charge of UP.

MR. DEPUTY-SPEAKER : Again, I will have to exercise my disciplinary power. Nobody should get up like this.

SHRI SURENDRANATH DWIVEDY (Keudrapara) : You have just now said that the Business Advisory Committee would consider both the B.H.U. question and the teachers question. But the Business Advisory Committee can only consider if the Government comes forward with a proposal that they will discuss both these questions. Then only you will provide time. Is the Government prepared to have an early discussion on these matters. That is what I want to know. Let them say so and then the Business Advisory Committee can decide.

MR. DEPUTY-SPEAKER : You have got the agenda with you.

SHRI S.M. BANERJEE : You read the agenda; the teachers' problem is not there.

श्री रवि राय : बिजनैस एडवाइजरी कमेटी का मैं एक सदस्य हूं और यह टीचर्स का सवाल बिजनैस ऐडवाइजरी कमेटी के सामने मौजूद ही नहीं है। मैं चाहता हूं कि डा० राम सुभग सिंह खड़े होकर कहें कि वह इसके लिए समय देंगे ।

श्री शिव नारायण (बस्ती) : उपाध्यक्ष महोदय, मैं भी उत्तर प्रदेश से आता हूं और टीचर्स के साथ हमारी भी हमदर्दी है जरा मेरी भी तो बात सुन लीजिए. . . .

MR. DEPUTY-SPEAKER : Mr. Sheo Narain; I will give you a hearing. (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : The Minister of State in the Ministry of Education has already laid a statement on B.H.U.. We will discuss it amongst ourselves and whatever is decision, we will communicate to you in the chamber. Then, you can consider it.

SOME HON. MEMBERS *rose*--

MR. DEPUTY-SPEAKER : Order, Order. Again, I will have to enforce discipline. Please resume your seats.

डा० राम सुभग सिंह : श्री स० मो० बनर्जी, श्री रवि राय व श्री जार्ज फरनेन्डीज आदि माननीय सदस्यों ने टीचर्स की समस्या की ओर सदन का ध्यान आकर्षित किया है और उससे हम लोग सब परिचित हैं। जैसा मैंने अभी कहा था शिक्षा मन्त्रालय के मंत्रियों से मैं इस बारे में बातचीत करके उपाध्यक्ष महोदय को मैं 4 बजे तक बतला दूंगा ।

MR. DEPUTY-SPEAKER : The Minister of parliamentary Affairs has said that he will consult the Education Minister Dr. Triguna Sen and he will communicate it to me at 4 O' Clock and we will discuss it. Mr. Dwivedy wanted to know whether they are ready to discuss it. He is ready for it. Let us proceed now. (*Interruptions*)

Nothing will be recorded.

(*Interruptions*)*

SHRI PRAKASH VIR SHASTRI *rose*—

MR. DEPUTY-SPEAKER : Mr. Prakash Vir Shastri, what I suggest is you attend the Business Advisory Committee meeting. If I permit you, several others will get up in their seats. I will not permit you on this issue. If there is anything else I am ready to hear you.

श्री प्रकाशवीर शास्त्री (हापुड़): उपाध्यक्ष महोदय, आपकी आज्ञा से मेरा यह कहना है कि अगर आप उचित समझें तो संसद्-कार्य मन्त्री डा० राम सुभग सिंह ने जैसे आज 4 बजे तक कुछ बतलाने का आश्वासन दिया है डा० राम सुभग सिंह को आप यह भी कह सकते हैं कि आज 12 तारीख है और उत्तर प्रदेश के अध्यापकों के प्रतिनिधि राज्यपाल से मिल रहे हैं। इसलिए आज 5 बजे या 6 बजे उस संबंध में सरकार की ओर से यहां सदन में एक वक्तव्य आ जाना चाहिए। अगर उसके बाद अध्यापकों के प्रतिनिधि संतुष्ट नहीं होते हैं तो कल निश्चित रूप से इस पर इस सदन में बहस हो जानी चाहिए। ताकि असन्तोष ज्यादा लम्बा न हो।

MR. DEPUTY-SPEAKER : Dr. Ram subhag Singh has given an assurance that he will contact the Minister of Education and get the latest information. As you suggest, Dr. Ram Subhag Singh also would be agreeable. Therefore, please do not pursue this matter. Let us now proceed with the business before the House.

श्री शिव नारायण : जहां तक शिक्षक संघ का संबंध है या यूनिवर्सिटी के विद्यार्थियों का प्रश्न है, मैं डा० राम सुभग सिंह से दरख्वास्त करता हूं कि होम मिनिस्टर साहब डायरेक्ट टाक करें गवर्नर के साथ और ठीक चार बजे इस चीज को यहां पर लिया जाए। यह बहुत जैनुइन चीज है। टीचर्स के साथ केवल इनकी ही हमदर्दी नहीं है, हमारी इनसे भी ज्यादा उनके साथ हमदर्दी है। टीचर्स भूखों मर रहे हैं। लड़के बेकार घूम रहे हैं। मैं चाहता हूं कि गवर्नर के साथ डायरेक्ट टाक करो।

MR. DEPUTY-SPEAKER : He has given an assurance.

श्री रणधीर सिंह (रोहतक) : इन्होंने टीचर्स की बात कही है। मैं आपको किसानों की बात बतलाना चाहता हूं। मेरे हलके में पिछले चार दिन से सौ के करीब करीब किसान गिरफ्तार कर लिए गए हैं। वे गन्ने के भाव में इनक्रीज चाहते हैं। उनके साथ ज्यादती हो रही है। हर रोज किसान गिरफ्तार किए जा रहे हैं। जहां टीचर्स के साथ हमारी हमदर्दी है वहां हमारी उनसे भी ज्यादा हमदर्दी किसानों के साथ है। किसानों के एजीटेशन के संबंध में जो लोग गिरफ्तार किए गए हैं, मैं डा० साहब से कहूंगा कि उसके बारे में स्टेट गवर्नमेंट से जवाब तलब किया जाए। उससे वह पूछें कि क्यों बेकार गरीब किसानों को पकड़ा जा रहा है और जेलों में भेजा जा रहा है। सारे हरियाणा में इसके संबंध में एजीटेशन चल रही है। मैं दुबारा इस चीज को आपके नोटिस में लाना चाहता हूं। खुदा के लिए किसानों को जेल में न दो।

MR. DEPUTY-SPEAKER : The problem regarding arrests of kisans would also be taken up.

*Not recorded.

श्री रणधीर सिंह : मास्टर देश को बनाता है, किसान देश का पेट पालता है । उसको आप बचाओ और उसके लिए भी कुछ करो ।

MR. DEPUTY-SPEAKER : Please resume your seat. (*Interruptions*)

श्री जी० भा० कृपलानी (गुना) : मेरा एक पर्सनल ग्रीवेंस है ।

We cannot follow anything that goes on.

हमारा यह बड़ा कम्पलेंट है । इसकी ओर भी ध्यान दीजिए ।

MR. DEPUTY-SPEAKER : Acharyaji is right in voicing this complaint that no section takes any precaution to see that they will not create noise or disturbance here. Yesterday again and again I appealed. (*Interruptions*). I must say this very firmly. I will mention Mr. Vajpayee and others; they said that I was very stern and strict. I said that if they assured me order, then I would withdraw the order regarding non-recording, and only on the assurance of Mr. Banerji, Mr. Vajpayee and others, I withdrew it. But now I must say that if this continues, orders will be issued from here that the statements of those who indulge in disturbance will not be recorded; if this continues, I am going to do that; there is no other way.

SHRI NAMBIAR : On a point of Order.

श्री प्रेम चन्द वर्मा (हमीरपुर) : उत्तर प्रदेश के टीचर्स का मामला यहां उठाया गया है और उसके बारे में डा० राम सुभग सिंह जी ने कुछ कहा है । हिमाचल प्रदेश के जो टीचर्स हैं वे भी एजीटेशन कर रहे हैं उनको भी कोठारी कमीशन ग्रेडज नहीं दिए जा रहे हैं । मैं चाहता हूं कि यू० पी० के टीचर्स के साथ साथ हिमाचल के जो टीचर्स हैं उनका मामला भी लिया जाए और दोनों को साथ साथ डिसकस किया जाए ।

12.25 hrs.

STATUTORY RESOLUTION *RE*: ESSENTIAL SERVICES MAINTENANCE ORDINANCE AND ESSENTIAL SERVICES MAINTENANCE BILL —*Contd.*

ME. DEPUTY-SPEAKER : Now Mr. C. C. Desai....

SHRI C. C. DESAI : (Sabarkantha) : Mr. Deputy-Speaker, Sir........

SHRI SRINIBAS MISRA (Cuttuck) : I request that you may please give your ruling on those two points..........

MR. DEPUTY-SPEAKER : I will give ruling a little later.

श्री मधु लिमये (मुंगेर) : वैकल्पिक जो सुझाव आपने दिया था, हमने एक तरमीम के द्वारा वही बात रखी है । आप जरा देख लें । आपने जो बात कही थी वही बात मैंने संशोधन के द्वारा रखा है । उसके बारे में हम सरकार की राय जानना चाहते हैं । जब तक एडजुडिकेशन या आर्बिट्रेशन का कोई इंतजाम नहीं होता है किसी के ऊपर भी हड़ताल की पाबन्दी नहीं लगाई जाएगी ।

SHRI SRINIBAS MISRA : How can discussion proceed without your ruling on the point of order?

SHRI SURENDRANATH DWIVEDY (Kendrapara) : You must have to give your ruling before the discussion starts, Sir.

MR. DEPUTY-SPEAKER : I am giving it.

SHRI SEZHIYAN (Kumbakonam) : There are three points involved namely the financial memorandum, delegation of powers and alternative arrangements which you are going to make.

MR. DEPUTY-SPEAKER : Two questions were raised. I am aware of it.